

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1766
ANSWERED ON:22.07.2014
INTER STATE BOUNDARY DISPUTE
Tasa Shri Kamakhya Prasad

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of foreign tribunals operational in the State of Assam as on date;
- (b) whether there have been boundary disputes involving Assam and its adjoining States;
- (c) if so, the details thereof; and
- (d) the measures taken by the Government for settlement of the said disputes ?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJUJU)

(a): As on date, 36 foreigners tribunals are operational in the State of Assam.

(b) to (d): There are some issues relating to demarcation of boundaries between the States of Assam-Nagaland, Assam-Arunachal Pradesh and Assam-Meghalaya. The approach of the Central Government has consistently been that inter-state boundary disputes can be resolved only with the willing cooperation of the State Governments concerned and that the Central Government works only as a facilitator for amicable settlement of the dispute in a spirit of mutual accommodation and understanding.

The Government of Assam had filed Original Suit No. 2/88 and 1/89 in the Supreme Court of India for demarcation of boundaries between the states of Assam-Nagaland and Assam-Arunachal Pradesh, respectively. The Supreme Court of India has appointed a Local Commission for identification of the boundaries of the States of Assam-Nagaland and Assam-Arunachal Pradesh. While hearing an application filed by Government of Nagaland in Original Suit No. 2/88, the Supreme Court vide its order dated 20.8.2010, inter alia, directed that apart from continuation of the Local Commission, possibility to resolve the issue through mediation may also be explored and for this purpose appointed two Co-mediators. Co-mediators, after series of meetings with the Governments of Assam and Nagaland and other stakeholders, submitted a report to the Supreme Court in October, 2013. In respect of Assam-Arunachal Pradesh boundary dispute, the Local Commission has submitted its final report to the Supreme Court of India in June, 2014.

In so far as, boundary dispute between Assam and Meghalaya is concerned, the Central Government has advised both the State Governments to settle the dispute amicably.